

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3882/2006

(From the judgement and order dated 21/03/2006 in CRLA No. 19/1982
of The HIGH COURT OF ALLAHABAD BENCH AT LUCKNOW)

MANO DUTT & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for bail and office report)

Date: 15/01/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Petitioner(s)

Mr. Sushil Kumar, Sr. Adv.

Mr.K.K. Tyagi, Adv.

Mr. Iftekhhar Ahmad, Adv.

Mr. P. Narasimhan,Adv.

For Respondent(s)

Mr. Sahdev Singh, Adv.

Mr. Shahid Ali Rao, Adv.

Mr. Javed Mahmud Rao,Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Application for bail is rejected for the time being.

ijay Dhawan)

(Ajay Kr. Jain)

(V

rt Master

Court Master

Cou